

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:477
ANSWERED ON:24.11.2006
REGULARIZATION OF UNAUTHORIZED COLONIES
Kharventhan Shri Salarapatty Kuppasamy

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to set up a Committee to study the regularization of unauthorized colonies and farm houses in various parts of the country;
- (b) if so, the details and its terms of reference thereof; and
- (c) the time by which it is likely to be constituted?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(c): The Government had set up a committee on 21st July 2006, under the Chairmanship of Shri K.K. Mathur, former Secretary to Government of India, to look into the issues involved with regard to the unauthorized development in the form of Farm Houses as well as unauthorized colonies inhabited by affluent sections of society and to recommend the comprehensive strategy to deal with the matter in the context of planned development of Delhi. The committee comprises of the following persons:-

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| 1. Sh.K.K. Mathur, Retd. Secretary to the Govt. of India | - | Chairman |
| 2. Sh.E.F.N. Reibero, Ex Director,AMDA | - | Member |
| 3. Prof. A.G.K. Menon, Director,TVB School of Habitat Studies | - | Member |
| 4. Sh.D.S. Meshram, Retd. Chief Planner TCPO | - | Member |
| 5. Sh. Dinesh Rai, Vice-Chairman,DDA Convener | - | Member |

The terms of reference are as follows:

- (i) To assess the extent of unauthorized development in the form of `farm houses` and `unauthorized colonies inhabited by affluent sections` of the society;
- (ii) to examine and recommend whether it is feasible and/or desirable to regularize unauthorized development, as mentioned at (i) above;
- (iii) If so, to recommend broad principles governing the terms and conditions and guidelines for regularization of such areas, particularly covering the following aspects:-
- (a) Identification of areas of such unauthorized development for regularization;
- (b) Planning and development control norms to regulate regularization and future development of such areas;
- (c) levy of conversion charges or recovery of cost of land depending on whether such development has taken place on private or government land respectively and imposition of penalty, if any, for such unauthorized development;

(d) Levy of development charges for infrastructural facilities and services to be provided by the local bodies and payment of damages/compounding fee, if any, for regularization of such unauthorized development;

(e) basic principles and guidelines for preparation of feasible area/layout plans for integration of such unauthorized areas, in the overall process of planned development of Delhi;

(iv) To recommend measures for prevention of such unauthorized development in future; and

(v) Any other matter incidental or related to any of the terms of reference, mentioned above.

The committee has been advised to submit its recommendation by 31.12.06. This Ministry has no information with regard to the setting up of such committees by any other State Government.